CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 84/MP/2016alongwith I.A. No. 30/2016 and I.A. No.7/2017

- Subject : Petition under Section 79 (1) (c), Section 38 (2) and other applicable provisions of the Electricity Act, 2003 and the regulations framed there under for termination of the Bulk Power Transmission Agreements dated 24.2.2010 and Transmission Service Agreement dated 7.12.2010 and Assignment and utilization of the Long Term Transmission capacity allocated for other purposes.
- Date of hearing : 16.2.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson Shri A.K. Singhal, Member Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member
- Petitioner : Chhattisgarh State Power Trading Company Limited
- Respondents : Power Grid Corporation of India Ltd.& Others
- Parties present : Ms. Swapna Seshadri, Advocate, CSPTCL Ms. Suparna Srivastava, Advocate, PGCIL Ms. Jyoti Prasad, PGCIL Shri Hemant Sahai, Advocate, MB Power Ms. Puja Privadarshani, Advocate, MB Power

Record of Proceedings

Learned counsel appearing on behalf of RKM Powergen Pvt. Ltd. submitted that the I.A. No.30/2016 has been filed inter- alia seeking direction to CTU to grant 497 MW LTOA to it for Western and Northern Regions.

2. Learned counsel appearing on behalf of MB Power submitted that the I.A.No.7/2017 has been filed seeking direction to CTU to operationalize the balance capacity of 84 MW MTOA by utilizing the locked up transmission capacity of 520 MW.

3. Learned counsel for PGCIL submitted that PGCIL has filed an affidavit seeking permission to CTU to implement the procedure approved by the Commission vide order dated 28.10.2016 in all similar future cases as and when the same arises.

4. After hearing the learned counsels for the parties, the Commission observed that the Commission is in the process of issuing the amendment of Connectivity Regulations to address the issues raised by the parties.

5. The Commission reserved order in the I.As.

By order of the Commission

Sd/-(T. Rout) Chief (Law)